

ITEM NO.70

COURT NO.3

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s).785/2024

YASH DODANI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 11-12-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) Mr. Rahul Bajaj, Adv.
Ms. Sanchita Ain, AOR

For Respondent(s) Mrs. Archana Pathak Dave, A.S.G.
Mr. Ashok Panigrahi, Adv.
Mr. Madhav Sinhal, Adv.
Mrs. Swati Ghildiyal, Adv.
Mrs. Diksha Rai, Adv.
Mr. Manish, Adv.
Dr. N. Visakamurthy, AOR

Mr. Akshay Amritanshu, AOR
Ms. Anjul Dwivedi, Adv.
Ms. Swati Mishra, Adv.
Ms. Pragya Upadhyay, Adv.
Ms. Drishti Saraf, Adv.

Ms. Pritha Srikumar Iyer, AOR
Mr. Arun Sri Kumar, Adv.
Mr. Shubhansh Thakur, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the parties.
2. Vide order dated 05.12.2024, the Bar Council of India (for short, 'BCI') was directed to take necessary steps, as described in para 3 of the said order. Learned counsel for BCI, on instructions, states that point numbers (i), (ii) and (iii) of para No.3 of the above-mentioned order have been/are being given effect.

As regard to point number (iv), namely, that the candidates be permitted to answer the questions on computer instead of through a scribe, though the option to use a scribe must also be allowed by such candidates who do not want to opt to answer the questions on computer, it is stated that the BCI is willing to allow the candidates to have assistance of a scribe instead of answering the questions on computer. In this regard, Mr. Rahul Bajaj, learned counsel for the petitioners, has explained and simplified the steps required to be taken by the BCI for compliance of point number (iv), referred to above.

3. We see no impediment for the BCI in permitting the candidates to answer the questions on computer instead of through a scribe, if so desired by a candidate. Accordingly, it is directed that all necessary arrangements shall be made for the visually impaired candidates to enable them to answer the questions on computer instead of through a scribe. However, the option of scribe shall also be permitted to be exercised wherever a candidate wants to opt for it.

4. Wherever a candidate opts for a scribe, such a scribe should not belong to humanities and/or law background, and should be one step below the educational qualification of the candidate appearing in the examination, in terms of the guidelines issued by the Government of India vide Office Memorandum dated 29.08.2018.

5. Post the matter for hearing on 22.01.2025.

(SATISH KUMAR YADAV)
ADDITIONAL REGISTRAR

(PREETHI T.C.)
ASSISTANT REGISTRAR